

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2021 along with IA Nos. 26/2021, 6/2025 and 14/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.

Petitioner : Southern Power Distribution Co. of Telangana Limited (TSSPDCL)

Respondents : Powergrid Corporation of India Limited and Anr.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Anand Ganesan, Advocate, TSPDCL
Ms. Swapna Seshadri, Advocate, TSPDCL
Ms. Harsha V Rao, Advocate, TSPDCL
Ms. Aishwarya Subramani, Advocate, TSPDCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Shri Nitai Agarwal, Advocate, CTUIL
Shri Hari Babu, CTUIL
Shri Yogeshwar, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment. Learned counsel for the Respondent, CTUIL, as such, did not oppose the said request.

2. Learned counsel for the Respondent, CTUIL, pointed out that in similar matters challenging the invoice(s) raised towards the relinquishment charges, the Commission has directed the concerned entities to pay the 25% of invoiced amount, subject to the outcome of the Petitions. However, in the present case, the Petitioner is enjoying an interim stay granted by the Hon'ble High Court of Telangana and in effect, pursuing the same remedy before two forums. In response, the learned counsel for the Petitioner submitted that the instant Petition was filed in the year 2020, i.e., much before the raising of relinquishment charges invoiced by CTUIL in March 2024. Learned counsel added that the Petitioner is not pursuing the same remedies before the two forums as averred by CTUIL.

3. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.

4. The Petition, along with IAs, will be listed for hearing on **3.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)